

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO-1988

ANSWERED ON- 02/08/2024

RENEW OF PASSPORTS TO MINORS

#1988. SHRI CAPTAIN VIRIATO FERNANDES

Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

(A) whether the expired Passports of many minors from India living with their parents in UK and anyone of whose parents is a Portugese National are not being renewed by the Indian Embassy/Government of India because of which the minors cannot return to India; and

(b) the measures taken/proposed to be taken by the Government to renew the Passports belonging such to minors?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a & b) The statutory provision of section 6 (2) (a) of the Passports Act, 1967 mandates refusal of issue/re-issue of passport to any

person including minors if such person has ceased to be Indian citizen. Those parents (of Indian origin) renouncing their citizenship u/s 8 (1) of the Citizenship Act as a result of which their minor children cease to be an Indian citizen are unable to get their Passports reissued. This provision is uniformly applicable to all irrespective of nationality acquired by the parents. Government has taken measures to disseminate legal and procedural position to all Passport Issuing Authorities in India and abroad, with regard to re-issue of passports to such minors.
